

be collected in time to enable it to complete the project as scheduled. Another important consideration is that the term loan should not be disproportionately large in relation to the share capital, so that the burden of interest charges and repayment of the principal does not impose a heavy financial strain on a sugar cooperative, thereby affecting its economic viability.

Extension of break water at Ratnagiri

1332. SHRI VITHAL GADGIL:

SHRIMATI SUSHILA SHANKAR
ADIVAREKAR:

SHRI B. T. KEMPARAJ:

SHRI JANARDHANA REDDY:

SHRI MAQOOD ALI KHAN:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state

(a) whether the Government of Maharashtra have asked for an additional loan assistance of Rs. 150 lakhs for the extension of break water at Ratnagiri; and

(b) if so, the action taken by Government with regard thereto?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI KAMLAPATI TRIPATHI): (a) and (b) The Government of Maharashtra have requested for enhancement of the Fourth Plan allocation by Rs. 150 lakhs, among other things, for the extension of the breakwater at Ratnagiri port, from 1500 feet length to 1900 feet. The views of the State Government regarding the extension of the breakwater will be given due consideration in the light of technical and economic aspects of the proposal.

Subsidised Rent from the Workers

1333. SHRI VITHAL GADGIL:

SHRIMATI SUSHILA SHANKAR
ADIVAREKAR:

SHRI B. T. KEMPARAJ:

SHRI JANARDHANA REDDY:

SHRI MAQOOD ALI KHAN:

Will the Minister of WORKS AND HOUSING be pleased to state

(a) whether Maharashtra Government have represented to Central Government that eligible industrial workers of closed industrial units there should be charged subsidised rent till they regain their status as industrial workers; and

(b) if so, the action of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING

(SHRI OM MEHTA): (a) and (b) The Government of India have in 1970 agreed to a proposal from the Government of Maharashtra to allow the allottee-industrial workers of three closed Mills to retain the houses allotted to them under the Integrated Subsidised Housing Scheme for Industrial Workers and Economically Weaker Sections of Community. The decision on the point that the ineligible workers should not be required to pay economic rent but should only be charged subsidised rent from the date the mills were closed to the date they regained or would regain the status of industrial workers was left to the discretion of the State Government. The State Government were however informed that they have to pay the requisite additional charges to the Central Government for the period in question, and that these additional charges could be added to the running expenditure of the mills.

The Government of Maharashtra have recently sent a general proposal that the houses occupied by such industrial workers or their families should be deemed to have been withdrawn from the industrial pool and transferred to the economically weaker sections programme under the scheme with effect from the date(s) they ceased to be industrial workers. No decision on this request has been taken by Government.

Charter of demands, by the employees of Lady Hardinge Medical College and Hospital

1334. SHRI D. K. PATEL: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether a Charter of Demands has recently been submitted by the employees of Lady Hardinge Medical College and Hospital, New Delhi; and

(b) if so, the details thereof and the decisions taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU): (a) Yes.

(b) The action taken on the major demands is indicated below:

Demands	Action Taken
1. Raising of the rate of interest on Provident fund accumulations.	The rate of interest has been increased from 4% to 5% with effect from 1st April, 1973 in accordance with the decision by the Board of Administration. The Board has decided to reschedule the investments which may enable them to pay 6% from 1st April, 1974